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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13205/2021, CM No. 41701/2021

SMT. SAMJHO DEVI

..... Petitioner

Through: Mr. Pradeep Rai, Sr. Adv. with
Mr. Rajesh Kumar, Ms. Banshika
Garg, Ms. Ritika Gaur and
Mr. Mohnish Nirwan, Advs.

versus

UNION OF INDIA THROUGH: SECRETARY & ANR.

..... Respondents

Through: Ms. Nidhi Banga, Sr. Panel Counsel
with Mr. Mimansak Bhardwaj, GP for
UOI/R-1
Mr. Utkarsh, Adv. for R-2

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% **20.01.2022**

This matter is being heard through Video-Conferencing.

CM No. 41701/2021 (for exemption)

Exemption allowed subject to all just exceptions.

Application stands disposed of.

W.P.(C) 13205/2021

Issue notice. Ms. Nidhi Banga, Advocate accepts notice for the respondent No.1 and Mr. Utkarsh, Advocate accepts notice for the respondent No.2.

Counter affidavits be filed within six weeks. Rejoinder thereto, if any, be filed within four weeks thereafter.

List on August 26, 2022.

V. KAMESWAR RAO, J

JANUARY 20, 2022/aky